

***IN THE HIGH COURT OF BOMBAY AT GOA*****LD-VC-CW-132-2020**

Suvarna Suraj Lotlikar.

**...Petitioner.***Versus*

Union of India.

**.... Respondents.**

Mr. Dattaprasad Lawande with Mr. Pradosh Dangui, Advocates for the Petitioner.

Mr. Raviraj Chodankar, Standing Counsel for the Central Government- Respondents No.1, 3, 4 and 5.

Mr. Pankaj Vernekar, Advocate for Respondent No.7.

**Coram : M. S. SONAK & DAMA  
SESHADRI NAIDU, JJ.**

**Date : 24<sup>th</sup> August, 2020**

**P. C.:**

At the request of Mr. Chodankar, learned Standing Counsel for the Central Government and Mr. Vernekar, learned Counsel for the Respondent No.7, we grant the Respondents whom they represent one week's time to file their response. The copies of such responses to be furnished to the learned Counsel for the

Petitioner in advance by email.

2. Rejoinder, if any, to be filed on or before the next date by service of copies by email upon the learned Counsel for the Respondents.

3. We post this matter for further consideration on 07.09.2020.

***DAMA SESHADRI NAIDU, J.***

***M. S. SONAK, J.***

msr.